

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

ITEM No.415
Appeal No.24/ND/252/2023

IN THE MATTER OF:

| | | |
|---|-----|------------|
| Income Tax Officer, Ward 7(1), New Delhi | ... | Appellant |
| Versus | | |
| Registrar of Companies, Delhi & Ors. (M/s | ... | Respondent |
| Daily Delite India Pvt. Ltd.) | | |

Order under Section 252 (1) of Companies Act, 2013.

Order delivered on 14.03.2023

Coram:

Mr. ASHOK KUMAR BHARDWAJ,
HON'BLE MEMBER (JUDICIAL)

DR. BINOD KUMAR SINHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Appellant : Mr. Puneet Rai, Adv. along with Mr. Nikhil
Jain, Adv.

For the Respondent :

ORDER

Due to multiple Benches, there is paucity of time, the matter is adjourned to 25.04.2023.

Sd/-
(Court Officer)